SHRI GOVINDAN NAIR: Now, the question is not whether the Association is recognised. What are the demands by them? That is the question.

SHRI M. C. SHAH: As I have said in the reply, no official notice can be taken of the resolutions passed by an association which is not recognised by Govefl^jent. Government are bound to take notice only of the resolutions oi those associations which are recognised. However, I have said that we have considered many of the points, apart from those resolutions.

SHRI GOVIND VN NAIR: Not officially may I ask whether they have demanded a pay commission ? I shall be satisfied with an unofficial answer.

SHRI M. C. SHAH: Unofficially I can say that they have demanded a pay commission, but that demand cannot be conceded.

SHRI GOVINDAN NAIR: Now, this demand for a pay commission is coming forth from va ious sections of Government employ^ es. Have Government taken note of it and have they decided to appoint a pay commission?

SHRI M. C. SHAH: I said that the demand for a pay commission cannot be conceded. A pay commission wai appointed in the year 1946 or so and they made their recommendations in 1947. We have already accepted the recommendations and all the pay scales were fixed according to the recommendations of the pay commission. Only about eight or nine years have gone by and it is not time yet to appoint a new pay commission.

SHRI GOVINDAN NAIR: The changes that have taken place within these seven or eight years have caused them to demand another pay commission. It is not from one section but from various sections that the demand has come.

SHRI M. C. SHAH: They have a right to demand a pay commission and we have a right to examine the circumstances as to whether that demand should be conceded or not.

LIFE INSURANCE CORPORATION

*342. SHRI S. N. MAZUMDAR: Will the Minister for FINANCE be pleased to state:

(a) the date from which the Life Insurance Corporation will come into existence;

(b) whether Government have finalised the list of persons to be appointed as members of the Corpora tion and officers thereunder;

(c) whether any appointments in the post of Zonal Managers and Divisional Managers have already been made; and

(d) if so, who are the persons thus appointed?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): (a) The Corporation is to be set up with effect from Saturday the 1st September 1956.

(b) Government have not yet finalis ed the names of members of the Cor poration. So far as officers are concern ed, it is for the Corporation, and not for Government, to make appointments.

(c) and (d)._w These appointments have to be made by the Corporation. In order, however, that the Corporation may be able to start functioning from 1st September, officers have been provisionally appointed to various posts. These provisional appointments have been made in order that the officers so appointed may organise the Zonal and Divisional Offices.

SHRI H. P. SAKSENA: Sir, only a week is left before the 1st of September. Is it not a delayed matter that Government have not yet appointed the members of the Corporation.

SHRI M. C. SHAH: The Corporation when set up will have the power to make all those appointments. But, as I have said already, provisional arrangements have been made and there has been no delay in the short time that was left between the passing of the Act and the 1st of September. We have provisionally made all arrangements so that on the 1st September all the zonal offices, the divisional offices and the branch offices all over the country will be functioning and there will be no interruption in the usual work of the Corporation to take these life policies and to service all those life policies that have been already there.

SHRI H. P. SAKSENA: My question was limited to the members of the Corporation. I did not want the hon. Minister to enumerate the functions of the zones, etc. that will be appointed.

SHRI M. C. SHAH: I am certain that the hon. Member said that there was delay. I said there was no delay on the

part of the Government. Government have made all provisional arrangements that are necessary, but all those provisional arrangements will have to be approved by the Corporation as required by the law.

SHRI H. C. DASAPPA: May I know Sir, whether the services of the chief agents and special agents will be tei-minated on the appointed day, that is. 1st September 1956?

SHRI M. C. SHAH: Certainly. The chief agents will no longer exist; the special agents also will no longer exist. We have already asked those chief agents and special agents if they are prepared to join this new set up on the terms and conditions offered by the Corporation.

SHRI H. C. DASAPPA: He need not anticipate me and answer questions I was asking. If that is so, have not Government issued a circular on 16th August saying that no proposal of these chief agents and special agents registered after 20th or between 20th and 31st August will be recognised and given credit for by the Corporation or by the Government?

SHRI M. C. SHAH: Circular on what point? About the remuneration or what is it?

SHRI H. C. DASAPPA: Yes, it is about the remuneration, their commission. Are you not preventing them from registering their proposals between 20th August and 31st August on which day their offices will be terminated?

SHRr M. C. SHAH: I am not aware of this. I will require notice. But so far as their services are concerned, they will be terminated on the 1st of September.

SHRI H. C. DASAPPA: May I bring to his notice that this circular of 16th August says, in respect of chief agents and special agen'3 whose appointments will come to an end on the appointed day, that credit will bi given only for the proposals re. istereti up to the 20th August, 1956, and which are completed by the issue of first premium receipts on the 31st August? And, is it not contrary to the provisions of the Act itself?

SHRI M. C. SHAH: As I said, I will require notice. I will have to find out what is the circular that was issued. I have not come across it as a Minister. As a Minister, I am not expected to know about the minor details. All the circulars issued do not come to me. So, I shall ask for the circular ; I will study the circular. If the hon. Member wants to have information regarding the effect that the circular will have and as to whether that is against the law that has been passed, I will require notice.

SHRI B. C. GHOSE: Is it the hon.

Minister's contention that no directions are being issued to the Corporation or will be issued to the Corporation in the matter of making employment of executives under the Corporation?

SHRI M. C. SHAH: There is no question of directives to be issued to the Corporation. Whatever we have done provisionally will be placed before the Corporation, before the Board of Directors of the Corporation, on the 1st September and they will have the right to approve of it *in toto* or to make changes if they like to do so.

SHRI B. C. GHOSE: If that is so, will the hon. Minister kindly explain as to why the Corporation was not first set up, so that the Corporation itself could appoint the executives and why is it that the Government have taken the initiative in making appointments which will fall under the competence of the Corporation?

SHRI M. C. SHAH: Government have taken all these steps to secure the best interests of the policy-holders and the best interests of the public at large. We wanted the insurance business to continue to be carried on and in the meanwhile we wanted to integrate all those 179 or 180 Insurance Companies. The Corporation, when it is established, will be only one Corporation. Therefore all this work had to be done and it has been done by the Government under the provisional arrangement.

SHRI B. C. GHOSE: My question has not been answered.

MR. CHAIRMAN: Why don't you first appoint the Corporation and then make the appointments ? Why are you making provisional appointments subject to the approval of the Corporation as and when it is necessary ? That is the question.

SHRI M. C. SHAH: There are so many Companies. All the Companies are taking many new policies under various names. All those Companies were to be integrated, and all these preliminary steps were absolutely necessary, as the hon. Member having some experience in insurance in the past knows it very well.

BABU GOPINATH SINGH: May I know if the rules that were to be framed have been finalised and when they will be placed on the Table ?

SHRI M. C. SHAH: They are almost finalised and they will be placed on the Table of the House before the House adjourns.

PANDIT S. S. N. TANKHA : The hon. Minister has stated that he can reply only to important matters with which a Minister deals. I should like to ask a question on a subject which the Minister alone deals with. In reply to para, (b) of question 342 he has stated that Government has not yet finalised the names of Members of the Corporation. May I know when the Government proposes to finalise the names of Members of the Corporation, not the officers? The officers will be appointed by the Corporation itself. But when is the Government going to finalise the names of Members?

SHRI M. C. SHAH: The names will be finalised before 1st September 1956 because 1st September 1956 is the appointed day on which the Corporation will start functioning with a Board of Directors.

SHRI H. C. DASAPPA: May I know, Sir, whether there have been representations from certain areas that in the matter of appointment of these Zonal Managers and their staff their cases have been grossly neglected, and whether, for instance, from Mysore they have had telegrams and messages to that effect?

SHRI M. C. SHAH: I have received so many representations, not from associations, but from individuals, from members, and I have got many in my pocket also. I am considering all those things and am just trying to do justice. I should view these things in an objective way.

NEPALI LANGUAGE

343. SHRI S. N. MAZUMDAR: Will the Minister for HOME AFFAIRS be pleased to state :

(a) whether Government have received any representation from the Nepali speaking citizens of India for inclusion of the Nepali language in the Eighth Schedule of the Constitution;

(b) if so, what are the specific points raised in the representation; and

(c) whether Government have considered the matter?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes.

(b) That the Nepali language should be included in the Eighth Schedule of the Constitution.

(c) Yes; but no action has been considered necessary.

SHRI GOVINDAN NAIR: May I know the total number of Nepalese who are Indian nationals?

SHRI B. N. DATAR: The total number of Nepalese according to the Census of India, 1951, is 4,21,688.

SHRIMATI MAYA DEVI CHETTRY:

Sir, the language of the Nepalese who are Indian settlers and Indian citizens had been recognised even by the Brit'sh Government. What is the reason tor excluding this language from the Eighth Schedule?

SHRI B. N. DATAR: The number is small. Also without including other languages in the Schedule it is possible to give necessary benefits to the members who speak these languages.

SHRIMATI MAYA DEVI CHETTRY: The number stated here is, I think, not so correct because the Nepali speaking population in India is more than 35 lakhs. I had moved an amendment regarding citizenship. I was asked by the Minister to withdraw it and he gave the assurance that he would take up this question with the Nepal Government. If he has already moved them, may I know what the result is?

SHRI B. N. DATAR : The is a different question. The question here relates to the citizenship of Nepalese.

MR. CHAIRMAN: Now the question is about the Nepali language.

SHRIMATI MAYA DEVI CHETTRY: It comes here. If the Nepalese had been included for citizenship purposes, the language would have automatically come in.

SHRI GOPIKRISHNA VIJAIVAR-GIVA: When Nepal is not in India, why should we consider the Nepali language?